

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 684/TT/2020**

<b>Subject</b>	:	Petition for determination of transmission tariff of the 2019-24 period for one asset under “Transmission System Strengthening associated with Mundra UMPP (Part-B)”.
<b>Date of Hearing</b>	:	29.10.2021
<b>Coram</b>	:	Shri P.K. Pujari, Chairperson Shri I.S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
<b>Petitioner</b>	:	Power Grid Corporation of India Limited
<b>Respondents</b>	:	Madhya Pradesh Power Management Company Limited and 11 Others
<b>Parties present</b>	:	Shri S. S. Raju, PGCIL Shri D.K. Biswal, PGCIL Shri Ved Prakash Rastogi, PGCIL Shri A.K. Verma, PGCIL Shri Anindya Khare, MPPMCL

**Record of Proceedings**

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
  - a. The instant petition has been filed for determination of transmission tariff for the 2019-24 period in respect of 400 kV D/C Mundra UMPP-Bhuj (Triple Snowbird) Ckt-1 Transmission Line alongwith extension of 400 kV Mundra UMPP Switchyard and 400 kV Bhuj Pooling Station under “Transmission System Strengthening Associated with Mundra UMPP (Part-B)”.
  - b. The transmission asset was put under commercial operation on 2.4.2019. The tariff for the other transmission asset under the transmission system was claimed in Petition No. 387/TT/2018. COD letter, CEA clearance and WRLDC approval for the transmission asset have been submitted.
  - c. The time over-run of 3 months and 14 days in case of the transmission asset was mainly on account of RoW and land rate finalisation issues. The time over-run



in case of the other transmission asset covered in Petition No.387/TT/2018 that was because of same reasons has already been condoned by the Commission. The time over-run in case of the transmission asset may be condoned.

d. Estimated completion cost is within the RCE apportionment cost. Details of cost variation have been submitted. Initial Spares claimed are within the norms.

e. The information sought through technical validation letter was filed vide affidavit dated 15.9.2021. Rejoinder to the reply filed by MPPMCL has been filed vide affidavit 22.10.2021.

3. The representative for MPPMCL submitted as under:

a. The letter to the district administration for land rate finalization was written by the Petitioner only on 3.4.2017, which was approximately 9 months after the date of approval from Board of Directors. Therefore, time over-run due to land rate finalization is attributable to the Petitioner and, hence, the same may not be condoned.

b. The cost of Initial Spares claimed by the Petitioner exceeds the normative Initial Spares and, therefore, the same may be disallowed.

c. The reply filed by MPPMCL may be considered.

4. The Commission directed the Petitioner to submit Form-12 for the instant assets by 25.11.2021 and adhere to the specified timeline and observed that no extension of time shall be granted.

5. Subject to above, the Commission reserved order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Deputy Chief (Law)

